

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.109
TP/3(AHM)2023 in CP of 69(HC)2013

Proceedings under Section 7 IBC

IN THE MATTER OF:

HDFC Bank Ltd

.....Applicant

V/s

Archit Organosys Ltd

.....Respondent

Order delivered on: 21/11/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Adit Sanjawala, Adv. for Mr. Rashesh Sanjawala, Sr. Adv.

For the Respondent

: Mr. Mohit Gupta, Adv.

ORDER

Learned Counsel for the applicant submits that the rejoinder has been uploaded. However, as per the DMS portal, other pleadings are still not uploaded by the applicant. Learned Counsel for the applicant submits that he is led by Sr. Counsel Mr. Rashesh Sanjanwala, who is not available today; hence, he requests for adjournment, which is not opposed by the other side. Meanwhile, compliance with the order be made before the next date of hearing.

At the request of the Learned Proxy Counsel, the matter stands adjourned to 13.12.2023.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)